


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAX GRANITO PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Max Granito Private Limited
2. Date of incorporation of corporate debtor	03-10-2006
3. Authority under which corporate debtor is incorporated / registered	RoC, Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U26933GJ2006PTC049192
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No. 139/Paiki, National Highway 8-A, Taluka Morbi. Dist. Rajkot Jambudiya, Gujarat- 363642
6. Insolvency commencement date in respect of corporate debtor	20-09-2022 (Copy of the order received by IP on 23-09-2022)
7. Estimated date of closure of insolvency resolution process	19-03-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name- Mr. Dakshesh Pravinchandra Choksi Reg. No:- IBBI/IPA-001/IP-P00718/2017-18/11300
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - Agarwal & Choksi 303-305 Vrajbhumi Complex, Nr. Prarthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura, Ahmadabad, Gujarat ,380009 Email - ca.dakshesh@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Agarwal & Choksi 303-305 Vrajbhumi Complex, Nr. Prarthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura, Ahmadabad, Gujarat ,380009 Email - cirp.maxgranito@gmail.com
11. Last date for submission of claims	07-10-2022 (14 days from the receipt of order i.e. 23-09-2022)
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in www.sunresolution.in (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Ahmedabad, Division Bench Court-1 has ordered the commencement of a corporate insolvency resolution process of Max Granito Private Limited on 20-09-2022 (Copy of the order received on 23-09-2022).</p> <p>The creditors of Max Granito Private Limited are hereby called upon to submit their claims with proof on or before 07-10-2022 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p style="text-align: right;"></p> <p style="text-align: right;">Dakshesh Pravinchandra Choksi Interim Resolution Professional Reg. No- IBBI/IPA-001/IP-P00718/2017-18/11300 AFA valid till 12.04.2023</p>	
<p>Date: 24-09-2022 Place: Ahmedabad</p>	